SHRI BIR BHADRA PRATAP SINGH: From the attitude of the British Government it seems that our relationship with the Common-wealth is getting ornamental. This was reflected on the question of South Africa and now on this specific question. Will you, therefore, kindly reconsider whether, in view of this situation, we should continue our relationship with the Commonwealth.

SHRI EDUARDO FALEIRO: Sir, I have already submitted that we are unhappy that this has been done by the British Government to some of the countries of the Commonwealth.

MR. CHAIRMAN: Next Question. Question No. 84.

*84. [The Questioners (Shri Ram Naresh Kushawaha and Shri V. Naryanasamy) were absent. For answer; vide col 37-38 infra].

MR. CHAIRMAN: Both are absent. What am I to do? A lot of disappointment to those who want to put supplementaries! Next Question. Question No. 85. Mr. B. Satyanarayan Reddy.

Theft of antiques

*85. SHRI B. SATYANARAYAN REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether investigation; into the cases of theft; and attempts to send out of the country a large number of antiques in January, 1987 have been completed:
- (b) if so, what is the outcome thereof and whether persons involved have been prosecuted; and
- (c) what are the details of the art pieces recovered by the police?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) No. Sir. Investigations by the Central Bureau of Investigation with regard to idols and antiques recover-

ed by it on 25th January, 1987 and 4th and 5th February, 1987 are in progress. Three persons have been arrested and are now in judicial custody.

(c) 214 antique objects of various materials like black stone, sand stone, terracotta and also metala like bronze, etc. belonging to periods ranging between 2nd Century B.C. and 12th Century were recovered between 25th January, 1987 and 5th February, 1987.

MR. CHAIRMAN: Yes. Mr. Reddy.

SHRI B. SATYANARAYAN RED-DY: Sir, every year valuable antiques are being stolen and they are being sent abroad and these antiques have been unauthorisedly sent out of the country and the value of these antiques comes to crores of rupees. Sir, according to the Archaeological Survey of India many of these 214 antiques are over one thousand years old and three main sculptures, that is a 20"-high stone idol of Goddess Kali, a 17"-high sculpture of Lord Garuda and his consort and a stone head of Lord Shankar were demoved from the temple of Garwa village Hardoi where they have been kept for some time. The other ones are believed to have been removed from the temples, monuments and excavations in and around Jhansi Kanauj, Gwalior and Kanpur, I would like to know from the honourable Minister, apart from these how many other temples and historical places are there where these valuable antiques are existing or how many other monuments are there from where antiques have been removed and I would also like to know from the honourable Minister what concrete steps have been taken by the Government to protect these monuments and to recover these stolen antiques.

SHRI P. CHIDAMBARAM: Sir, with great respect, I would like to roint out that I am concerned, the Ministry of Home Affairs is concerned, with this particular crime which has been detected. If the honourable Member

wants to know about the antiques which are missing and details about other temples, that question really does not come within the purview of this question. This question relates to a particular crime.

. MR. CHAIRMAN: You reply only if you have any information.

SHRI P. CHIDAMBARAM: I have information about these antiques.

MR. CHAIRMAN: No, no. If you have any information with regard to any crime or cases registered in respect of the other things, you can certainly give.

SHRI P. CHIDAMBARAM: regard to this particular crime, we have been able to establish that the Garuda idol was stolen from a temple in Puri in Orissa in October-November, 1985. We have identified now some of these 214 antique objects and we have placed the period to which they belong as second century B.C. to the 12th century A.D. One of the objects has engravings in the Brahmi script. The effort that is now on ig to match the recovered antiques with the cases registered by the various State police departments in respect of stolen antiques. Once we are able to do this matching we would then be able to identify which antique came from which temple. But this effort will take some time.

MR. CHAIRMAN: Yes, Mr. Reddy, you but your second supplementary.

SHRI B. SATYANARAYAN RED-DY: Sir, I would like to know from the honourable Minister whether any special machinery has been created or whether the Government is going to consider setting up a special machinery or a sort of organisation by which you can prevent such theft or by which you can effectively investigate into such thefts.

SHRI P. CHIDAMBARAM: There is a Special Cell in the CBI dealing with antique thefts.

MR. CHAIRMAN: Yes, Mr. Jogi.

श्री श्रजीत जोगी : सभापति महोदय, मेरा पूरक प्रश्न एक विशिष्ट स्थान ग्रौरछा जो मध्य प्रदेश में है, वहां पर पुरातत्व ग्रौर इतिहास की वस्तुग्रों की महत्वपूर्ण मंदिरों से हो रही चोरी से है। दिसम्बर, 1986 में भगवान कृष्ण की एक बहुत पूरानी ग्रीर महत्वपूर्ण मृति चोरी हई जिसकी कीमत है। यह श्रांकी गयी चतुभुज मदिर की मुख्य मुर्ति थी महोदय, जो बःत घ्रत्यन्त गंभीर है कि इस मंदिर की मुख्य में 23 मूर्तियाँ होती थी जो कि प्रातत्व के द्बिटकोंण से बहुत है। महत्व की थी। इनमें से सभी तक 20 मूर्तियां चोरी हो चुकी हैं। भीरछा में कुल 382 मूर्तियां पुरातत्वक द हिटकों**ण** 1974 वषं महत्वपूर्ण श्रांकी गई थी इनमें सै **प्र**धिकांश चोरी चली गई हैं। मैं ग्रापके माध्यम से माननीय मंत्री महो-दय से जानना चाहंगा कि इस प्रकार से हमारी धरोहर, जो इस द्रुतगति से चोरी के माध्यम से कम हो रही है और उसे नुकसान पहुंचाया जा रहा है उस पर क्या कार्यवाही, भ्रौरछा में होने वाली चोरियों के संदर्भ में विशेष रूप सरकार द्वारा की जा रही है?

SHRI P. CHIDAMBARAM: Sir, I share the concern of the hon. Member. We will try to find out if any of the idols reported to be stolen from Orchha match with the 214 antiques that we have recovered here. I do not know whether there is any connection. But I might say that two members of the gang were arrested at Satna in Madhya Pradesh. If there is any connection between the recovered and stolen idols, that would be established by matching the two.

MR. CHAIRMAN: Shri Prashant.

SHRI DHARAM CHANDER PRA-SHANT: Mr. Chairman, Sir, I would like the hon. Minister to consider whether the Antiques Act of 1972 is ineffective Particularly section 23 of this Act facilitates art lifters to get acquitted. It happens every year. It is ineffective, with the result that every year 1000 antiques and art pieces are stolen and smuggled outside the country by these people. The Act is not so effective. That is why they are capable of carrying these outside the country and keeping them inside the country also. Is it possible to make amendments to this Act and to make it more effective?

SHRI P. CHIDAMBARAM: Sir, I shall certainly examine the suggesmade by the hon. Member.

MR. CHAIRMAN: Shri Abdi.

श्री हाशिम रजा इलाहाबादी ग्राबदी: साहब, एन्टिश्स की चोरी चैयरमैंन किसी पार्टिक्य्लर स्टेट में नहीं हो रही -हैं बल्कि यह पूरे हिन्दुस्तान में फैंली हुई है, मज ग्रीर दवा की हैसियत रखते हैं। मैं अपके माध्यम से मंत्री जी से यह जानना चाहता हं कि इस विषय में वे क्या कोई खास कानुनी रियायत नहीं बल्कि कानुनी गंजाइश पैदा कर रहे हैं ताबि वे गैंग जो शहर शहर ग्रीर स्टेट स्टेट में घुमकर मस्जिदों से मदिरों से भौर दूसरें धार्मिक स्थानों से हमारे एन्टिक्स चोरी कर रहे हैं, उनको बाहर भेज रहे हैं, इनके साथ सिर्फ वही सलक होता है जो कि भ्रामतीर से बर्तन भीर छोटी मीटी चीजों की चोरी करने वालों के साथ होता है, तो क्या इनके लिए कोई अलग कानून बनाने का इरादा सरकार का है या कोई भ्रलग सजा जो ज्यादा से ज्यादा कड़ी हो उसकी हैसियत पैदा करेगी उन लोगों के खिलाफ जो हमारी दौलत को बाहर ले जा रहे हैं?

†[شری هاشم رضا اله آبادی عابدی: چهرمهن صاحب - اینتکس کی چوری کسی پوتی کلر استهت میں نہیں هررهی هے بلکه پورے هندوستان میں پیهلی هرئی هے-

مرض اور وبا لی حیثیت رکهتی هے۔ میں آپ کے سارھم سے ملتوی جی سے یہ جازنا چاھتا ھوں کہ اس سلسلے میر وہ کیا کوئی خاص قانونى رعايت نهيل بلكه قانونى گنج *ٹھی* پیدا کررھے ھیں تاکہ یہ گهذک جو شهر شهر اور استهت استهدت ، میں گہوم کر مسجدوں سے مقدروں سے اور دوسرے دھارمک استھانوں سے ھمارے اینتکس چوری کررھے ھیں۔ ان کو باعا بہم رقے ھیں۔ انکے سانھ سرف وہی سلوک ہوتا ہے جو دی عبام طور سے ہرتین اور چھوائی موثی چھزوں کی چوری کرنے والوں کے ساتھ هوتا هے۔ تو کها اُن کے لئے کوئی الگ قانون بنانے کا ارادہ سرکار کا ھے یا کوئی الگ سزا جو زیادہ سے زیادہ کوی ہو اسکی حلثهت یهده کوے کی ان لوگوں کے خلاف جو هماری دولت کو باعر ليجاره هين -?]

SHRI P. CHIDAMBARAM: Sir, we shall examine the suggestion to make the law more effective. We are very conscious of this problem. That is why there is a special cell in the C.B.I., and some results have come. But we will try to make it more effective.

श्रीमती शान्ति पहाड़िया श्रीमन्, मैं सरकार से यह जानना चाहती हू कि जिला भरतपुर में वैर तहसील में भग-वान महावीर की मूर्ति चुराई गई है जो कि 4 करोड़ रुपए की लागत से बनी हुई थी। मैं जानना चाहती हूं कि क्या सरकार की नजर में यह बात है कि उस मूर्ति को दुबारा कैसे प्राप्त किया जाय श्रीर उसकी स्थापित किया जाय। वहां

^{†[]} Transliteration in Arabic script.

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पर बहुत बड़ी सख्या में लोग भाते थे **धौ**र वह बड़ी भारी भ्रामदनी का वहां जरिया था।

दूसरा इसके साथ हो मैं यह भी पूछना चाहता हू कि जैसे हमारे राजस्थान में बाडमेर ग्रीर जैसलमेर में पाकिस्तान से लगा हुई सीमा है वहां ऊंट भर-भर कर राति के समय में मूर्ति की चोरी कर लें जाते हैं तो क्या सरकार ऐसे कोई इले-क्ट्रानिक मर्शन लगाएगी जिससे पता लग जाये कि क्या चोज ये लोग लेकर जा रहे

SHRI P. CHIDAMBARAM: I am not aware of this particular case. If the hon. Member could give me the information about this particular case, I will find out the position of the investigation and inform her.

MR. CHAIRMAN: And also prevent the camels from carrying them away.

श्री सत्यपात मलिक: मैं माननीय मंत्रों जी से जानना चाहता हूं कि मूर्ति चोरों के कितने मामले पिछले साल में पकड़े गये श्रीर कितने मामलों में चोरो करने वालों को सजाएं हुई ? मेरी जानकार। के मताबिक जो मूर्ति चोरो कराने वाले स्रोर बाहर भेजने वाले गिरोह हैं वे समाज के बहुत सम्मानित लोग है, उनके यहां सभी लीग जात हैं, हर शहर ग्रीर कस्बे में मैं दखता हूं जैसे मथुरा, आगरा, भरत-पूर के इलाके में प्रसिद्ध लोग इस काम में लग हुए हैं उनकी सामाजिक प्रतिष्ठा जब-र्दस्त है स्रौर वे पकड़े नहीं जाते हैं। उनके जो क्रियमं हैं जो मूर्ति ले जाते हैं, बेचते हैं या गोदामों में रखते हैं वे लोग पकड़े जाते हैं। तो मैं जानना चाहता हं कि कितने लोग पकड़े गये स्रौर कितनों को सजाएं हुई और जो इसका स्रोत है, उद-गम है जहां से चलता है पूरा कारोबार उनको सर्जा दिलाने के लिए ब्रापने क्या कोई उपाय किये हैं या आगे आप करेंगे?

SHRI P. CHIDAMBARAM: I will have to collect the information from various State Governments and place it on

the Table of the House because this is a matter of which State Police has the charge.

to Questions

श्रीमती भ्रमृता प्रीतम : सरकार मैं सिर्फ इतनी सी बात पूछना चाहता हुं मूर्ति चोर में जो ग्रफसर्स इन्वालवड डोइरेक्टलो या इनडाइरेक्टली, वे केसेसेज भ्रवसर दबा दिये जाते हैं तो क्या उनकी तरफ खास तौर पर तब्बजहदी जायेगी?

MR. CHAIRMAN: Have you any information about the involvement of officials in such cases?

SHRI BUTA SINGH: The officers who do good work in this field will also get incentive.

SHRI ATAL BIHARI VAJPAYEE: There is a case from Bhopal in which a high official is reported to be involved

SHRI P. CHIDAMBARAM: If the hon. Member gives me the name of the official, I will see that action is taken.

SHRI ATAL BIHARI VAJPAYEE: I am prepared to give the name here and how.

MR. CHAIRMAN Give him the name later.

SHRI ATAL BIHARI VAJPAYEE: I know you won't allow.

SHRI P. CHIDAMBARAM: I am willing to take down the name here.

MR. CHAIRMAN: It cannot be done. You write to the Minister. That is the proper way.

PROF. B. RAMACHANDRA RAO: M_{ay} I ask the Minister concerned about the possibility of preventing such thefts rather than recovering them later and investigating? I believe that in most of these places the preventive mechanism is not operating and not many people are protecting our ancient heritage. I would like to know whether he will take steps to prevent rather than taking steps to recover.

The second part of my question is very important. A mention has already been made that 212 idols were recovered and that efforts are being made to match them. Now the matching can be done in a very scientific manner by taking them to the archaeological places where missing idols were there and taking samples from both these. In this manner, radioactive matching can be done. I would like to know whether scientific matching has been resorted to match them quickly and to restore them to the original places.

SHRI P. CHIDAMBARAM: The answer is 'yes' to both parts of his question. We have issued guidelines to various State Governments to take steps to preserve the antiques and art objects. This includes determining the age and the period of the idol, photography and then taking steps to secure the idols. Many of these idols are brought out for worship and then they are taken back to safe rooms. As far as matching is concerned, it is being done with the most advanced technology available in the country.

We are trying to match these idols with the idols which have been reported to have been stolen.

MR. CHAIRMAN: Next question.

Balance of trade position with EEC

- *86. SHRI KALPNATH RAI: Will the Minister of COMMERCE be pleased to state:
- (a) what was the position of balance of trade between India and EEC countries during the last two financial years yearwise;
- (b) what position is expected durring the current financial year;
- (c) whether the above balance of trade position has been adverse; and
- (d) if so, what steps are being taken to reduce the trade gap with EEC countries?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) The balance of Indo-EEC trade during the last two financial years was as follows:—

			(Rs.	crores)
	Exports	Imports	Balance of Trade	
1984-85	1985.20	4186.91		2201.71
1985-86*	1945.81	5001.94	-	3066.13

^{*}Provisional.

(b) The position in the current financial year (April—September) vis-a-vis the corresponding period during 1985-86 is as follows:

	 	 (Rs. crores			
		April-September			
		1985-86	1986-87		
Exports		864.57	1152.37		
Imports		2286.02	2905.05		
Deficit		1421.95	1752.68		

*Provisional

(c) and (d) In order to minimise the trade gap, efforts continue to be made to increase Indian exports to the EEC countries through various trade promotion measures such as exhibitions, trade fairs, exchange of delegations especially for product development and other marketing activities besides seeking better access for Indian products in EEC markets.

श्री कल्पनाथ राय: सभापित महोदय, 1984-85 की तुलना में 1985-86 में करीब नौ,सौ करीड़ का ज्यादा इम्पोर्ट हुआ है। तो क्या मंत्री महोदय बताने की